NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 155/2007 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 02.00 P.M

NAME OF THE COMPANY: M/s. Motewane Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 634A

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Bully Royandha, An. Phin No. L

Arvind Roy, Ach Yuhim M. L

Arvind Roy, Ach Yuhim M. L

ORDER

The execution of the settlement between the parties in totality is yet to be effected. Learned counsel for the respondent seeks days time for full compliance.

- It is being made abundantly clear no further time shall be granted to the respondents for execution of the agreed terms.
- List the matter on 26.08.2016 at 10.30 a.m.

(Ina Malhotra)

-Sd1

Member Judicial

(R.Varadharajan) Member Judicial